

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 274 OF 2018

Dated: 9th April, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Rajasthan Rajya Vidyut Prasaran Nigam Limited **Appellant(s)**
Versus
Power Grid Corporation of India Ltd. & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Mr. Poorva Saigal
Mr. Shubham Arya

Counsel for the Respondent(s): Mr. Ravi Sharma for R-5
Mr. Dilip Singh (Rep) for MPPMCL

ORDER

The learned counsel, Mr. Ravi Sharma, appearing for the fifth Respondent submitted that, he will serve a copy of the reply filed by the fifth Respondent to the learned counsel for the Appellant during the course of the day.

The learned counsel for the Appellant, Ms. Poorva Saigal, prays for four weeks time to file rejoinder to the reply filed by the fifth Respondent.

Submissions of the counsel for the fifth Respondent and the Appellant, as stated supra, are placed on record.

The counsel for the fifth Respondent is permitted to serve a copy of the reply filed on behalf of the fifth Respondent to the counsel for the Appellant during the course of the day. Thereafter, the counsel for the Appellant is permitted to file rejoinder to the reply filed by the fifth Respondent on or before 07.05.2019, after duly serving copy to the counsel for the fifth Respondent.

List the matter on **14.05.2019**, as agreed by the counsel for the Appellant and the fifth Respondent.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N. K. Patil)
Judicial Member